

ITEM NO.8

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

IA 12880/2020,58834/2022, in Criminal Appeal No(s). 687/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

TAHSIN AHMAD

Respondent(s)

IA No. 58834/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 12880/2020 - EXEMPTION FROM FILING O.T.)

Date : 16-03-2023 These matters were called on for hearing today.

For Appellant(s)

Mr. Anuvrat Sharma, AOR

Ms. Alka Sinha, Adv.

For Respondent(s)

Ms. Manisha Ambwani, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records of the case have already been received.

Four weeks time, is granted to appearing parties, to file additional documents.

After expiry of the said period, matter be processed for listing before the Hon'ble Court, as per rules.

Signature not verified
Digitally signed by
PRIYANKA MALIK
Date: 2023.03.16
16:46:08 IST
Reason: 

PAVANESH D.
Registrar

pm